



Panjab University SSG Regional Centre,  
Hoshiarpur



# A EQUITAS'24

SALUS POPULI SUPREMA LEX ESTO

**OFFICIAL BROCHURE**

15th FEB - 17th FEB  
2024



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# A EQUILAS'24

UNIVERSITY INSTITUTE OF LEGAL STUDIES (U.I.L.S),  
PANJAB UNIVERSITY SSG REGIONAL CENTRE, HOSHIARPUR,  
PUNJAB.



**CHIEF PATRON**  
**Prof. Renu Vig**

Vice Chancellor, Panjab University, Chandigarh.



**PATRON**  
**Prof. Harminder Singh Bains**

Director, Panjab University SSG Regional Centre, Hoshiarpur.



**ACADEMIC INCHARGE**  
**Prof. Ratan Singh**

University Institute of Legal Studies,  
Panjab University SSG Regional Centre, Hoshiarpur.

### **ABOUT PANJAB UNIVERSITY SSGRC, HOSHIARPUR**

*In 2006, Panjab University founded the Panjab University Swami Sarvanand Giri Regional Centre, Hoshiarpur for enhancing educational quality, finesse and excellence in the distant regions of Punjab with engineering as its main department and Law courses commencing a year later. Our college has been producing a distinguished alumni including astute lawyers and advocates, sagacious judges and elite jurists. A big reason for the same is due to the idyllic amalgamation of tranquility and educational environment being a kremlin for the surrounding farms, forests and serene slopes.*

### **ABOUT UNIVERSITY INSTITUTE OF LEGAL STUDIES, PUSSGRC**

*UILS, PUSSGRC has ventured on a remarkable journey spanning numerous years, dedicated to upholding a timeless commitment to the pursuit of intellect, excellence, innovation and virtuous appraisal. This commitment is evident in our high standards for curriculum, research and collaborations, facilitated by an exceptionally educated and meritorious faculty. What sets our department apart is its ability to unite exceptionally talented individuals from diverse backgrounds, experiences, interests, ambitions, approaches and perspectives from across the country.*

### **ABOUT AEQUITAS'24**

*"Aequitas" is the latin concept of justice, equity, conformity, symmetry and fairness, which teaches us the fundamentals of legal literacy. A great advocate must possess much more than simply academic knowledge from books and tests; they must also possess acquired skills, experience, and wisdom. For the fruition of such rationale, Panjab University SSG Regional Centre, Hoshiarpur, has initiated an idiosyncratic collaboration between Law and Cultural Competitions in their inaugural event, Aequitas'24, spanning a total of three days. Aequitas proposes to provide a platform for budding lawyers to hone their skills by challenging their vigor in a plethora of events like Moots, Client Counseling, Judgment Writing, Quiz, Parliamentary Debate. Strenuous days will then transpose into a saga of zealous events where ingenious competing teams will have their eyes set on cash prizes worth up to Rs. 3 lacs. Putting gobstoppers on top, we have invited renowned personalities from legal fraternity and Broadway to brace and reinvigorate our participants and fellow spectators. Concluding the final day, we'll celebrate with award ceremonies and valediction. Additionally, accomplished lawyers will form a panel to mentor and equip us with their wisdom for tackling the challenges of the professional world ahead.*



# AEQUITAS'24

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## GENERAL RULES

1. Competitions shall be open to the students of recognized university/college/department *only*.
2. Each participant is required to carry his College/University ID card for current session.
3. Registration fee once paid shall be *non-refundable*, in any case.
4. Participants shall strictly follow the dress-code, time and place allotted and maintain the decorum of the event.
5. In case of any change in date, time or venue of the event, the Organizers reserve the right to change it anytime. However, the participants will be informed, well in time, in case of such uncertainties.
6. Any dispute, arising out of the rounds/results, shall be informed, within the time specified, to the concerned authority, as per the manner prescribed. However, any disobedience, non-compliance, misbehavior or cheating shall lead to instant disqualification.
7. Any informal conversation with organizers/judges/staff shall not be tolerated at any stage of the competition. Otherwise, the organizers reserve the right to disqualify the defaulting team.
8. The results of the judges shall be final for each event. Participants are bound to comply with the decision and shall respect it.
9. Alcohol, drug consumption and smoking during the fest is strictly prohibited. Such conduct will lead to instant disqualification and bar to further participation.
10. Due to security reasons, no participant shall be allowed to roam inside/outside the campus except as otherwise permitted by the organizers.
11. Participants shall be solely responsible for any loss/damage done to the property of the host college/organizers/other participants and shall be liable to pay compensation for the same.

12. The participants shall be provided with medical assistance, if need be.
13. The students participating in multiple events shall be solely responsible to adjust themselves according to the prescribed schedule. No adjustment will be made by the organizers and therefore participants shall not request such adjustment.
14. Merely paying registration fees does not confirm participation certificates. Presence in person and participation is mandatory.
15. Participants shall carry their own stationery for convenience.
16. All participants will be felicitated with Certificate of Participation.
17. Rules are subject to minor changes as per discretion of host college.

#### **ACCOMMODATION, FOOD and TRAVEL (Optional)**

18. The charges for accommodation and food, provided by the host college, shall be paid in advance and shall be *non-refundable*. However, this amount can be transferable depending upon the decision of the organizers.
19. Participants shall be solely responsible for their luggage/valuables/electronic gadgets etc.
20. The transport facility from stay to campus will be provided by the college, subject to the time allotted to the participants.
21. Charges for Accommodation: *(Optional)*  
As per standard hotel rates  
  
Charges for Food: *(Optional)*  
**Rs. 300/-** per head per day (includes breakfast and lunch)

#### **REGISTRATION and PAYMENT      LAST DATE: 1<sup>st</sup> FEBRUARY, 2024**

22. Amount of Registration fees are given under individual event categories. The sum is to be paid through Bank Transfer (Online or Offline)

**A/c Name: Director Law, SSG PURC Hoshiarpur**

**A/c No.: 65127075913**

**IFSC: SBIN0051177**

Note: After successful payment, kindly send the receipt and other particulars on the specific email IDs provided for different events.

# SSG NATIONAL MOOT COURT COMPETITION

## RULES

- ❑ Students of the host institution will NOT be allowed to participate.
- ❑ Maximum number of entries allowed for this competition is 20. (The set cap can be increased/decreased as per circumstances and, decision of the Organizing Committee (OC) shall be final. OC is not liable under any circumstances to convey the change in structure to any team, personally. If any change or alteration is made, the same will be put in for public notice.)
- ❑ Participants registering for Moot court competition will not be allowed to take part in Client Counseling and vice versa, for the rest of the events multiple participations are permitted.

## DRESS CODE

- ❑ For boys: White shirt, black trousers, black tie, black coat, black formal shoes.
- ❑ For girls: White *salwar kurta*, white shirt, black trousers, black coat, black shoes. (NO JEGGINGS) (The participants shall strictly adhere to the prescribed dress code. Improper observation of the above mentioned dress code will attract penalty in scoring of the event.)

## LANGUAGE

Language of the competition is English and this is to be strictly adhered to, throughout the event.

## TEAM COMPOSITION

- Only ONE TEAM is allowed per institution.
- Each team shall consist of maximum 3 members (2 mooters and 1 researcher) or (2 mooters)
- Once the competition commences, the team composition cannot be altered. However, under certain circumstances if any alteration is necessitated, it should be brought in notice of the OC.
- Any alteration of the names of the team members is to be informed in writing, to that effect, addressed to the OC and Director, PUSSGRC, Hoshiarpur by the Dean/ Director/ HOD of the institution, of the team requesting such alteration. However any such alteration shall be permitted only once.
- Inability of any team member to participate in accordance with the rules of this Competition shall lead to immediate disqualification.

## MEMORIALS

- Each participating team has to prepare memorial for both the sides i.e. PROSECUTION and DEFENSE.
- Teams have to prepare a total of 5 hard copies of memorials of each side.

- The cover page of the memorial sent, for both the soft and printed copies, shall clearly mention the word "**P**" for memorial on behalf of **Prosecution**, and the word "**D**" for memorials on behalf of **Defendant** side, followed by the **team code** for both the instances, such being clearly inscribed on top right hand corner of the cover page of the memorial. For example if the team has been assigned a code of 88, the memorials sent by such team shall have "**P88**" and "**D88**" clearly marked on the top right hand corner of the cover page of the respective memorials.
- The teams shall not disclose the identity of their institution anywhere on their memorial. Violation of this rule shall result in immediate disqualification.
- The memorials have to be submitted on A4 size paper and must contain the following sections in order stated below:

- ☐ COVER PAGE
- ☐ TABLE OF CONTENTS
- ☐ INDEX OF AUTHORITIES
- ☐ STATEMENT OF JURISDICTION
- ☐ STATEMENT OF FACTS
- ☐ STATEMENT OF ISSUES
- ☐ SUMMARY OF ARGUMENTS
- ☐ ARGUMENTS ADVANCED
- ☐ PRAYER

- The memorials must be printed in Times New Roman font with 12 font size and with 1.5 line spacing. The footnoting must be in Times New Roman font with 10 font size and with 1.0 line spacing. The memorial should have margin measuring one inch on all sides of each page. To conserve paper, teams may print their memorials on both sides of the A4 sheet and submit accordingly.
- The arguments advanced section should not exceed 20 pages.
- Memorials as a whole should not exceed 35 pages excluding the cover page.
- The numbering should be on the bottom-right corner of each page.
- Cover page of the **Prosecution** memorial shall be printed on A4 size paper of **Blue** Color
- Cover page of **Defendant**'s memorial shall be printed on A4 size paper of **Red** Color.
- The participants shall not use plastic supplements such as **NO SPIRAL BINDING** is allowed and **NO PLASTIC COVER SHEETS** are to be added.
- The participants have to tie the memorial with the **File Thread**. Non-observance of this rule would result in penalty & deduction of marks.



- The teams are to strictly adhere to the citation method of the 21st edition of Harvard Bluebook for Citation throughout the memorial.
- The maximum scores for the memorials shall be 100 marks. The memorials shall be evaluated on the following criteria:

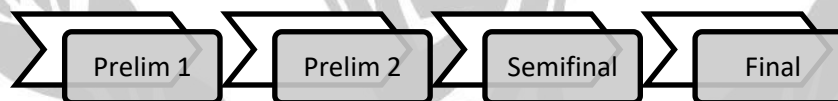
Knowledge of law and facts	30 Marks
Proper and Articulate analysis	30 Marks
Extent and Use of Research	20 Marks
Grammar style	10 Marks
Clarity and Organization	10 Marks

- The soft copies of memorial shall be sent in *.pdf* and *.docs* format to the email: [mootcourt.aequitas2k24@gmail.com](mailto:mootcourt.aequitas2k24@gmail.com) by **31<sup>st</sup> January, 2024**.
- For every 4 hours of delay in soft copies of memorial 2 marks will be deducted.
- Teams are requested to send **2 hard copies** [the envelope should the Team Code written on it] of each side (Prosecution & Defense) by **1<sup>st</sup> February, 2024**, addressed to:

**University Institute of Legal Studies**  
**Panjab University, Swami Sarvanand Giri Regional Centre,**  
**Bajwara, Distt. Hoshiarpur, PUNJAB - 146023.**

- **3 hard copies** are to be submitted on the date of commencement of the competition.
- **The content matter of the hard copies is expected to be same as that of the previously sent soft copies. Any changes found would result in penalty for the concerned teams.**

### COMPETITION FORMAT



### TIME SLOTS

- Preliminary Round I- 30 minutes per team
  - Preliminary Round II- 30 minutes per team
  - Semi Final- 45 minutes per team
  - Final- 60 minutes per team
- (The above mentioned time includes time for Rebuttal and Sur-Rebuttal)

- Any team exceeding time limit shall be penalized with deduction of 1mark for every 2 minutes.
- The oral arguments shall be confined to the issues raised and presented in the memorial.
- The researcher shall be present with the speakers during the oral rounds.
- Passing of notes to the speaker by teammates is allowed.

### PRELIMINARY ROUNDS I & II

- ❑ To determine the order of participation in the preliminary round, all the registered and present teams shall participate in a draw of lots, which shall take place on the 15<sup>th</sup> Feb 2024, immediately after the Inauguration, followed by exchange of memorials and orientation of the teams.
- ❑ No two teams shall face each other more than once in the Preliminary Rounds. In determining the final score at the end of the preliminary rounds, the score of the memorials will be added.

### SEMI-FINALS & FINAL ROUND

- ❑ The top four scoring teams from the Prelims will be selected for Semi-Finals. The semi-finals will begin on 16<sup>th</sup> February, 2024. The scores of memorials will be considered in every round of the event and will be added in the final cumulative score which will decide the winners of each round.
- ❑ The two top scoring teams in semifinals will be selected for the final round which will be conducted on the same day. Winners will be awarded during the Valediction to be held on 17<sup>th</sup> February, 2024.

### TIE BREAKING RULES

In case of tie between two teams in any rounds, memorial scores will be taken into consideration to break the tie. In case the tie still subsists, the oral score of the best speaker of each team will be considered to break the tie. If the tie continues, the oral score of the second speaker of each team will be considered to break the tie.

### SCORING

The maximum score per speaker per round is 100 marks which are categorized as follows:

Knowledge of Law_____	20	Marks
Application of Law Facts_____	20	marks
Ingenuity & Ability to Answer____	20	marks
Poise, Courtesy & Demeanor_____	20	marks
Time Management_____	10	marks
Organization_____	10	marks

### SCOUTING

During the prelims, no audience will be allowed to watch the rounds. Only the respective team members and the students appointed by the organizers are to be present in the court room along with the respective judges. Scouting is strictly prohibited which will result in immediate disqualification from the event.

**ANONYMITY**

All the team members must refrain from disclosing the identity of their institutions at any time and in any manner during the entire competition. Non-compliance with this rule shall result in immediate disqualification.

**FINAL DECISIONS**

The decisions of the judges with respect to the rounds of competition shall be final and binding. For other issues, the decision of the OC shall be final.

**CLARIFICATIONS**

Any queries related to the moot proposition will be entertained only till **31<sup>st</sup> January, 2024**. The respective queries have to be sent via e-mail by the respective institution at [mootcourt.aequitas2k24@gmail.com](mailto:mootcourt.aequitas2k24@gmail.com).

**REGISTRATION DETAILS**

Registration and Travel forms, etc. are available on the [link](#).

Registration Fee: **Rs. 3,500/-** (Accommodation and Food Charges are excluded)

Each team is required to e-mail the scanned copy of their duly filled in Registration form & Travel form (if applicable) along with the payment receipt to [reg.aequitas24@gmail.com](mailto:reg.aequitas24@gmail.com)

Subject of the mail should bear **Registration Form for NATIONAL MOOT COURT COMPETITION, AEQUITAS'24**.

**PRIZES TO BAG:**

**Best Team: Worth Rs. 40,000/-**

**Best Memorial: Worth Rs. 5,000/-**

**Runner Up: Worth Rs. 15,000/-**

**Best Mooter: Worth Rs. 5,000/-**

**Best Researcher: Worth Rs. 5000/-**

**TIMELINE:**

Release Date of Clarifications	22 <sup>nd</sup> January, 2024
Last Date of Provisional Registration	25 <sup>th</sup> January, 2024
Final Date for Registration	5 <sup>th</sup> February, 2024
Last Date of Payment	8 <sup>th</sup> February, 2024
Online Submission of Memorials	31 <sup>st</sup> January, 2024
Submission of Hard Copies	1 <sup>st</sup> February, 2024
Date of Competition	15 <sup>th</sup> – 17 <sup>th</sup> Feb, 2024

**EVENT ORGANIZERS**

For further inquiries or details contact:

Mehak Kanwar  
7018292980

Navneet Kaur  
9306109689

# SSG NATIONAL CLIENT COUNSELING COMPETITION

*Client Counseling aims to encourage law students to develop interviewing and planning abilities besides analytical skills in developing counsel-client relationship in the litigation and corporate sector. The competition simulates a law office consultation in which a team of two law students, acting as lawyers, are consulted by a client.*

## ELIGIBILITY

- ❑ The Competition is open for students pursuing three / five year LL.B./BALLB Degree Course from recognized Law College/University in India, subject to fulfillment of the registration formalities.
- ❑ Teams from host institute are NOT allowed.
- ❑ Maximum 2 teams from a single institution can register for this competition.
- ❑ Participants registering for Client Counseling will not be allowed to take part in Moot Court and vice versa.

## TEAM COMPOSITION

Each team shall consist of two members (Counsel 1 & Counsel 2). All participants are mandatorily required to carry their University/College ID Cards during the competition.

## REGISTRATION

1. Registration Fee: **Rs. 2,000/-** (Accommodation and Food charges excluded)
2. Registration Form will be available on [link](#).
3. Each team is required to e-mail the scanned copy of their duly filled in Registration form & Travel form (if applicable) along with the payment receipt to [reg.aequitas24@gmail.com](mailto:reg.aequitas24@gmail.com).  
Subject of the mail should bear **Registration Form for NATIONAL CLIENT COUNSELING COMPETITION, AEQUITAS'24.**
4. The Registration is open to 20 teams only on First-cum-First-Serve basis.

## JUDGING STANDARDS

### CRITERION 1: ESTABLISHING AN EFFECTIVE PROFESSIONAL RELATIONSHIP

The lawyers should establish the beginning of an effective professional relationship and working atmosphere. At an appropriate point, they should orient the client to the special nature of the relationship (confidentiality, fees, mutual obligations and rights, duration and plan of interview, methods of contact, etc.) in a courteous, sensitive and professional manner.

**CRITERION 2: OBTAINING INFORMATION**

The lawyers should elicit relevant information about the problem from the client. "Relevant information" may include matters that affect the client considerably but are not "legally" relevant. They should develop a reasonably complete and reliable description of the problem and reflect this understanding to the client.

**CRITERION 3: LEARNING THE CLIENT'S GOALS, EXPECTATIONS AND NEEDS**

The lawyers should learn the client's goals and initial expectations and, after input from the client, modify or restate them as necessary, giving attention in doing so to the emotional aspects of the problems.

**CRITERION 4: PROBLEM ANALYSIS**

The lawyers should analyze the client's problem with creativity and from both legal and non-legal perspectives and should convey a clear and useful formulation of the problem to the client.

**CRITERION 5: LEGAL ANALYSIS AND GIVING ADVICE**

Legal analysis and the consequent legal advice given should be both accurate and appropriate to the situation and its context. If appropriate, the lawyers should give pertinent and relevant non-legal advice.

**CRITERION 6: DEVELOPING REASONED COURSES OF ACTION**

The lawyers consistently with the analysis of the client's problem should develop a set of potentially effective and feasible options, both legal and non-legal.

**CRITERION 7: ASSISTING THE CLIENT TO MAKE AN INFORMED CHOICE**

The lawyers should develop an appropriate balance in dealing with the legal and emotional needs of the client. They should assist the client in his or her understanding of problems and solutions and in making an informed choice, taking potential legal, economic, social and psychological consequences into account.

**CRITERION 8: EFFECTIVELY CONCLUDING THE INTERVIEW**

The lawyers should conclude the interview skillfully and leave the client with:

- a feeling of reasonable confidence and understanding;
- appropriate reassurance; and
- a clear sense of specific expectations and mutual obligations to follow.

**CRITERION 9: TEAMWORK**

The lawyers, as collaborating counselors should work together as a team with flexibility and an appropriate balance of participation.

**CRITERION 10: POST INTERVIEW REFLECTION PERIOD**

During the post-interview reflection, the lawyers should give evidence of:

- Recognizing their own and the client's emotional considerations;
- Acknowledging the strengths and limitations of their interviewing and counseling skills;
- Handling the substantive aspects of the client's problems (both legal and non-legal);
- Identifying the ethical or moral issues and the proper handling of them; and
- Providing for an effective follow up.

**JUDGMENT CRITERIA:**

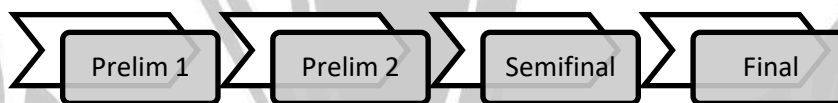
Marking scheme shall comprise of 100 marks per counsel which shall be distributed as follows:

Presence of mind	10 Marks
Confidence and body language	10 Marks
Ability to provide legal solution	20 Marks
Tactfully handling the client	20 Marks
Extracting relevant information from client	20 Marks
Audible summarizing & team work (Post Consultation)	10 Marks
Questioning by Judges	10 Marks

**NOTE:**

- o Evaluation done by the Judges of each round shall be final and binding on all the teams.
- o The organizers reserve the right to modify the rules of the competition at any point of time.
- o In case of a tie, team scoring more marks in ability to provide legal solution' category will qualify for the next round.

**ROUNDS**



**Time-Slots:**

- Preliminary Round (I & II): 30 minutes each
- Semi-Final Round : 40 minutes
- Final Round : 50 minutes

Note: The participating teams required to adhere to the time limit, extension of time shall be penalized. However, the above prescribed time is subject to change on discretion of judges.

**The Consultation Period (Interview Period):**

The **first** 20 minutes in the Preliminary Round, 30 minutes in Semi-Final round and 40 minutes in Final Round are devoted for consultation with the client during which lawyers are expected to

elicit the relevant information, outline the problem and propose a solution or other means of resolving the problem. (Further information is contained in the Judging Standards for the Client Counseling Competition) During the consultation and post-consultation, the teams may use books, notes but no electronic media is to be used.

### **Post Consultation Period (Post Interview Period)**

The remaining time from the total time as specified above will be for post-Consultation period i.e. the last 10 minutes in all the respective rounds are devoted for post consultation. During the post-consultation period, the students may talk to each other loudly enough to be overheard by the judges.

The concept behind the post-consultation period is to summarize the interview, indicate the scope of the legal work to be undertaken, and state the legal issues that should be researched. Explanation of the position or attitude taken by the client students may be useful. Judges may question the teams during the post consultation period.

### **SUBJECTS ENCOMPASSED**

All the Problems shall be based on either of the subjects, solely or in combination therewith:

- Contract Law
- Criminal Laws
- Law of Torts
- Personal laws
- Constitutional Law
- Consumer Laws
- Labour Laws

Note: The participants are expected to have knowledge of other ancillary laws and procedures.

### **DRESS CODE (Formals)**

Female: White *salwar kurta* or White Shirt, Black Trouser, Black Tie, Black Blazer, Black Shoes.

Male: White Shirt and Black Trouser; Black Tie, Black Blazer and Black Shoes

(Non adherence to dress code shall attract penalty)

### **PRIZES TO BAG**

- ✔ **Best Team**-Worth **Rs. 21,000/-** & Certificate of Merit
- ✔ **Runners up**-Worth **Rs. 11,000/-** & Certificate of Merit
- ✔ **Best Counselor**- Worth **Rs. 3,500/-** & Certificate of Merit
- ✔ **Best Client**- Worth **Rs.1,000/-** & Certificate of Merit

**NOTE**

- No written submission is required.
- The results will be prepared on merit basis throughout the competition.
- Language of the competition shall be English.
- Allotment of client to each team shall be by drawing of lots before each round.
- During the consultation and post-consultation, the team may use books, notes, and other materials. However NO ELECTRONIC MODES OF INFORMATION CAN BE USED OR ACCESSED DURING THE COMPETITION (including all electronic items like Laptops, Tablets, Cell Phones, smart watches etc.)
- The team may also use office props to setup an Office structure. However, none of them will be provided by the Host Department.

**NON-COMPLIANCE WITH THE RULES OF THE COMPETITION**

The participants are required to comply with the rules formulated by the Organizing Committee at all times during the competition. In case of any non-compliance with the rules of OC penalty may be imposed by deduction of marks and the teams may also be disqualified.

**GROUND FOR DISQUALIFICATION**

- Misconduct, behavioral or otherwise.
- Any discussion with client before competition.
- Cheating or using unfair means.
- Intimidating clients or OC in any manner.

**ANONYMITY**

Each team will be provided with a unique code upon registration. The identity of the teams shall not be disclosed at any stage; such disclosure shall invite penalties including disqualification. THE DECISION FOR THE SAME SHALL BE AT THE DISCRETION OF THE ORGANIZING COMMITTEE.

**DISPUTES**

Any dispute about the competition shall be referred to the OC within 30 minutes of the declaration of the result of individual rounds. Decision of OC shall be final and binding.

**EVENT ORGANIZERS**

For additional information & clarification, please contact:

Gurleen  
9877484644

Jasveen  
9359287474



# SSG NATIONAL JUDGMENT WRITING COMPETITION

*The ability to logically peruse and critically write is what makes one a skillful jurist. The meaning of justice for a judge may differ from what the parties may plead but the art of judgment writing is such that it must communicate the real intent to both the parties, to satiate them and conserve everyone's time and energy. The verdict of the Court shall not only state admitted facts, principles of law applied and direction to the parties but also reflect the jurisprudence behind the comprehension and resolution of a given dispute, leading to the ultimate deliverance of justice in its letter and spirit.*

## ELIGIBILITY

- The participant should be currently pursuing their Bachelor's Degree in law i.e. 3-Year LL.B. course or 5-Year BA LL.B. course from any recognized institute.
- Participants from the host college are also ALLOWED.

## DRESS CODE

- For boys: White shirt, black trousers, black tie, black coat, black formal shoes.
- For girls: White *salwar kurta*, white shirt, black trousers, black coat, black shoes. (NO JEGGINGS)
- The participants shall strictly adhere to the prescribed dress code. Improper observation of the above mentioned dress code will attract penalty in scoring.

## REGISTRATION

- No upper limit on the number of registrations.
- There can be multiple registrations from one college/department/institution.
- This is an individual or team (2 persons) participation competition.
- Registration Fee: **Rs. 600/- (Individual)**  
**Rs. 1000/- (2 persons)**

## FORMAT OF THE JUDGMENT

- A cover page stating the name of the competition, the unique code provided upon registration, with the signatures of each student author. The Judgment Writing shall begin on the next page.
- The first page of Judgment must contain Team Code, Name of the Court, Title, and Number of the Case, Date of Delivery of Judgment, and Nature of the Case (Civil/Criminal/Writ). Admissibility/Maintainability of Petitions/Suits/Appeal, History and Procedural History of the Petition/Suit/Appeal; Issues and Points for Determination; Framing Specific Questions for determination; Reference to Precedents, Other Sources (both authoritative and persuasive); Decision on issues framed or points formulated Decretal/Operative Part.

## SUBMISSION

- There is only one round of 3 hours.
- This shall be an *On the Spot* judgment writing competition.

- ❑ The problem shall be provided at the beginning of the competition, first 90 minutes will be allotted for reading and research work and rest of the 90 minutes for writing the judgment.
- ❑ The judgment shall be handwritten in English only. Word limit = maximum 2500 words.
- ❑ Use of any electronic gadgets (except smart watches) is permitted for first 60 minutes only.
- ❑ Bare Acts should be brought by team itself.

### ANONYMITY

Each team will be provided with a unique code upon registration. The identity of the teams shall not be disclosed at any stage; such disclosure shall invite penalties including disqualification. THE DECISION FOR THE SAME SHALL BE AT THE DISCRETION OF THE ORGANIZING COMMITTEE.

### EVALUATION CRITERIA

Charge/Issue -	20 marks
Format & Marshalling-	20 marks
Points of determination -	20 marks
Judicial Principles -	20 Marks
Findings =	20 marks

### PENALTIES

Disqualification on grounds of Breach of Anonymity Rule depends upon the decision of authority.

### DECISION

Decision of the jury shall be final and binding. Decision of the Organizing Committee shall be binding in interpretation of any rules or for any query or otherwise.

### PRIZES TO BAG

**Winner:** Worth **Rs. 3,100/-** + Trophy + Certificates  
**Runner Up:** Worth **Rs. 1,100/-** + Trophy + Certificates

(In case, more than one participant is securing same marks, both of them will be rewarded with full cash prize)

[Click here to register for Judgment Writing Competition](#)

### EVENT ORGANIZERS

For further queries contact:

Sunaina  
8607330978

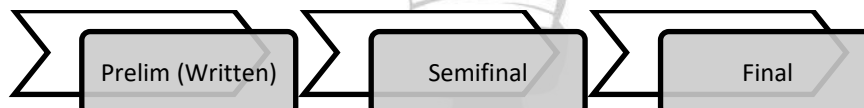
Kartik  
7876872085

## INQUIZITIVE 3.0 (GENERAL QUIZ)

### ELIGIBILITY

- Each institution can send a maximum of 4 teams of two participants each.
- Registration is open for first 50 teams only on first come first serve basis.

### FORMAT



After the written preliminary round, top 10 teams will be selected for semi-finals. Highest scoring 5 teams will be allowed to compete in the final round of the quiz competition.

### AREAS TO BE COVERED

Questions will broadly cover following fields:

- (a) General Awareness: Relating to science, history, political science, knowledge of world bodies, geography and economy.
- (b) India: Knowledge of India particularly history, polity, geography, economy etc.
- (c) Sports: State, National and International.
- (d) Current Events: National as well as international.
- (e) Art & Culture: Relating to theatre, music, cinema, literature, dance etc.

### RULES FOR WRITTEN PRELIMINARY TEST

- Written test will have 30 questions to be answered in a total time of 30 minutes.
- The questions will be in the form of one word answer
- Each team will answer questions collectively.
- Only one correct answer by the teams will be accepted.
- There will be NO negative marking.
- Performance of a team in written test will not be given any weight-age in the subsequent rounds.

### RULES FOR THE FINAL ROUND

Final round will be through oral test for which following rules are prescribed:

- Teams will occupy their seats by draw of lots.
- Fields specified for written test will be followed in oral test as well. Some audio-visual questions may also be included.
- Each team will be asked *four questions in each round*.
- Teams will be asked questions in the order they are seated.

- Each team will be given *fifteen seconds to answer a question*.
- Time to answer the question will start the moment Quiz Master completes a question.
- Quiz master will prescribe marks for a correct answer.
- The first reply of a team will be considered final.
- Unanswered questions will be passed. Quiz Master will determine procedure and credit for a passed question.
- In case of tie, teams will be given a set of five questions each covering the already specified fields. All above rules are subject to change in case required.
- Decision of Quiz Master will be final.

### REGISTRATION

Fee: **Rs. 1000/-** per team

[Click here to register for quiz](#)

### PRIZES TO BAG:

**First Prize:** - Worth Rs. **11,000/-** Certificate and Trophy.

**Second Prize:** - Worth Rs. **5,000/-** Certificate and Trophy.

**Third Prize:** - Certificate and Trophy.

### EVENT ORGANIZERS

Samarjeet Singh

8968164475

Mrinalini

8283877864

# PARLIAMENTARY DEBATE

*Parliamentary Debate is a simulation of the parliamentary proceedings of Parliament in its form and content. Mock PD is an initiative to engage youth in healthy discourse and expose them to current events, topics in national interest, diplomacy and concerning agendas. Participants will be representing various political parties from the ruling coalition and the opposition, debating key issues relating to the India.*

## TEAM STRUCTURE:

**In the Parliamentary debate, two opposing teams are present:**

- **Government side:** This side proposes and defends the motion. It consists of three members:
  1. Prime Minister (PM)
  2. Deputy Prime Minister (DPM)
  3. Government Whip (GW)
- **Opposition side:** This side refutes and negates the motion. It also comprises three members:
  1. Leader of the Opposition (LO)
  2. Deputy Leader of the Opposition (DLO)
  3. Opposition Whip (OW)

## TIME OF SPEECHES:

**Each speaker is allocated five minutes to deliver their constructive speeches.**

The **Whips are allocated three minutes** to deliver their respective speeches. One speaker from each side (For the Government: PM/DPM, for Opposition: LO/DLO) is given one minute to deliver a reply speech.

The speakers will be speaking in the following order:

1. Prime Minister
2. Leader of the opposition
3. Deputy Prime Minister
4. Deputy Leader of the Opposition
5. Government Whip
6. Opposition whip
7. Opposition Reply
8. Government Reply

During the constructive speeches, Point of Information (POI) may be raised by the opposing side after the first minute up to the fourth minute. POI may be refused or accepted by the speaker.

## PROTECTED MINUTES: -

1st and 5th minute During reply speeches or Whip speeches, no POI may be raised

## SPEAKER ROLES IN PARLIAMENTARY DEBATE

### GOVERNMENT:

Prime Minister (PM)

- Establish a definition of the motion and define context and parameters of debate
- Provide concise background or history leading to the issue
- Give framework of government bench's case. I.e. mechanisms (if any), argumentation flow (what the government's first argument is and what the Deputy Prime Minister will talk about)

Deputy Prime Minister (DPM)

- Defend PM's stance and rebut the arguments from Leader of Opposition
- Introduce more constructs to build on the PM's speech
- Reassert Government stand and case

Government Whip

- Rebut Deputy Leader of Opposition, and Leader of Opposition
- Defend DPM and PM arguments
- Provide a deeper level of analysis for previous arguments and rebuttals
- No new arguments should be introduced ▪ Summary of entire case of Government

### OPPOSITION:

Leader of Opposition

- Agree or disagree with context/ parameters of debate (any definitional challenges, accusations of \squirreling, or unfair set up should be made from the LO speech and no later)
- Rebut Prime Minister's argument ▪ Give framework for Opposition case (if Opp agrees to problem, then their case should provide solution, or at least effectively highlight how Government proposal will worsen the situation)

Deputy Leader of Opposition

- Rebut DPM and PM arguments
- Defend LO arguments
- Introduce more constructs and build on the LO's case
- Reassert Opposition stand and case

Opposition Whip

- Rebut DPM and PM arguments
- Defend LO & DLO arguments
- Provide a deeper level of analysis for previous arguments and rebuttals
- No new arguments should be introduced

**REPLY SPEECH: -**

Can only be delivered by either 1st or 2nd speaker from each bench

- Provide a biased 'Oral adjudication' of why the debate should go to own bench
- Highlight clashes you believe your side won and carefully address clashes you think your side may have lost.
- Reassert your side's stand

**DRESS CODE**

Ethnic/Formals (However it will be appreciated for wearing attire similar to the politician of allotted constituency.)

**LANGUAGE**

There will be no language bar. The participants may use English, Hindi or Punjabi as per their choice and convenience.

**REGISTRATION**

Registration fee is **Rs. 1000/-** (inclusive of Delegate Kit, and Entry to Cultural Night).

**PRIZES TO BAG**

- |                                 |                          |
|---------------------------------|--------------------------|
| <b>1. 1<sup>st</sup> Team -</b> | <b>Worth Rs. 5,000/-</b> |
| <b>2. 2<sup>nd</sup> Team-</b>  | <b>Worth Rs. 3,000/-</b> |
| <b>3. Best Speaker-</b>         | <b>Worth Rs. 1500/-</b>  |

**[CLICK TO REGISTER FOR PD](#)**

**EVENT ORGANIZERS**

Contact the following for more details:

- Email ID: [pd.aequitas24@gmail.com](mailto:pd.aequitas24@gmail.com)

Event Head  
Ankit Kundra  
7986921218

Event Head  
Anshika Nayyar  
9915095012

# PRACHAND (Theatre events)

It will include nukkad natak, mono-acting, play, skit, bhand, acting, mimicry, mime, etc.

(Students from Host Institute are ALLOWED to participate)

## REGISTRATION

Fees: Rs **200/-** per head and Rs. 2300/- (per team) if members exceeds 10

Registration Form will be available on [Aequitas website](#).

## PRIZES TO BAG

**1<sup>st</sup> prize = Worth Rs 15,000/-**

**2<sup>nd</sup> prize = Worth Rs 8,000/-**

## RULES

- Time Slot is **15-22 minutes with entry and exit for Nukkad Natak.**
- Members for Nukkad Natak, play, skit: 8-20 persons; Mime: 6 Persons
- Props used can be *dupatta's, lathis, bamboo, gulaal, masks, boards*. If any other prop is used such as sharp edged things please inform before hand and kindly note that they are prohibited.
- Use of any liquid is not allowed.
- Hefty musical instruments like drum sets are not allowed. Small instruments that can be carried easily are allowed. No electronic equipment's and electric instruments like speakers and microphones are allowed. No harsh and abusive language is allowed.
- Negative marking if participants exceed the time limit.
- The team must report an hour prior to the event for crowd calling.
- Green rooms will be provided.
- Decision of the judges would be final and binding.

## EVENT ORGANIZERS

For further queries contact:

Narendra

Arsh

6396365769

7206972676



# ELEGANT EUPHORIA (FASHION SHOW)

## *Theme: Cultural Fusion and Recycle the Waste*

*(Students from Host Institute are ALLOWED to participate)*

**Team Members:** 8-16 persons

**Registration Fees:** Rs 200 /- (per head).

Registration Form will be available on [Aequitas website](#).

**Prizes to Bag:** 1<sup>st</sup> prize = Worth Rs 15,000/-

2<sup>nd</sup> prize = Worth Rs 7,000/-

### **RULES**

- Time Slot is **10-12 minutes**.
- Teams have to bring their own props. If any other prop is used such as blades or knives please inform before hand and kindly note that they are prohibited. Use of any liquid is not allowed.
- Teams should bring their tracks in C.D and pen-drive both.
- Vulgarity is strongly prohibited. Any form of obscenity will lead to debarring of the team.
- Use of cigarettes, alcohol and any unfair means is strongly prohibited.
- Teams will be judged on the basis of costumes, theme, walking stance, expressions, presentation and attitude.
- Negative marking if participants exceed the time limit.
- The team must report an hour prior to the event.
- Green rooms will be provided.
- Decision of the judges would be final and binding.

### **EVENT ORGANIZERS**

For further queries contact:

Himanshi	Parul Bhandari	Tannu Thakur
9817235801	7347223751	9625705599

# GROUP DANCE BATTLE

*(Students from Host Institute are ALLOWED to participate)*

**Team Members:** 8 persons

**Registration Fees:** Rs 200/- per head

Registration Form will be available on [Aequitas website](#).

**Prizes To Bag:** 1<sup>st</sup> prize = Worth Rs 15,000/-

2<sup>nd</sup> prize = Worth Rs 7,000/-

## RULES

- Time Slot is **8-10 minutes**.
- Teams have to bring their own props.
- Maximum four accompanists are allowed.
- Negative marking if participants exceed the time limit.
- The team must report an hour prior to the event.
- Green rooms will be provided.
- Decision of the judges would be final and binding.

## EVENT ORGANIZERS

For further details, contact:

Palak  
8894974464

Khushpreet Kaur  
8427968035

Amanjot Kaur  
7973554297

# TALENT FIESTA (TALENT HUNT)

*(Students from Host Institute are ALLOWED to participate)*

**REGISTRATION FEES:**    **Rs.200** /-(solo)  
    **Rs.400**/-(duet)  
    **Rs.800**/-(group)

Registration Form will be available on [Aequitas website](#).

**PRIZES TO BAG: 1st prize (Best Entertainer)- Worth Rs 15,000/-**  
**2nd prize (Runner up)-                    Worth Rs 8,000/-**  
**Special Mentions & Goodies for Best Performers in individual categories**

## **RULES**

- Multiple Entries are allowed from one college/University/Institution.
- The performance shall be solo, duet or group.
- Participant with one accompanist will be considered as duet and participant with two or more than two accompanists will be considered as a group. Team member limit for group is 3-15.
- Students wishing to participate in more than one category; may fill-in their second preference, whose confirmation is subject to the vacancy of slots in the given categories. (To be intimated personally, seven days prior)
- Talent round will consist of two rounds i.e. prelims (time limit for each performance 3 to 5mins) and final round (time limit 3 to 10mins) which excludes the time for setting up the stage.
- The performance of the qualifying students for finals must be different than that of the prelims.
- In case of any soundtracks or music, CDs or pen drives must be submitted beforehand.
- Participants are prohibited from using dangerous/harmful materials or performing acts involving water, fire, weapons, etc.

- ❑ Any damage to the setup or equipment provided will lead to disqualification, and the participant will be responsible for that.
- ❑ The competition is open to all college students with a valid identity card of their respective institutes.
- ❑ In case of sound system failure, the performer is allowed to start the current performance again, however in case of a false claim, the performer shall be immediately disqualified.
- ❑ Sports skills will not be considered as talent.
- ❑ In folk category, Bhangra is not allowed.
- ❑ All the props required by the participant(s) for their personal acts have to be carried by themselves.
- ❑ During the event the participant(s) have to wear their identity cards at all the times in the campus.
- ❑ Any talent, which our team finds to be hampering its image, will not be registered.
- ❑ All the participants are requested to report at the venue one hour before the start of the event, any delay in reporting shall automatically disqualify the participants from registering in the Talent Hunt.
- ❑ Exceeding the time limit will cause negative marking.
- ❑ Green room will be provided to all the teams.
- ❑ Decision of the judges will be final and binding.

### **EVENT ORGANIZERS**

For further details, contact:

Rim Jhim	Simranjot Kaur	Dimple
9646882138	9671614976	8813054624

# TENTATIVE SCHEDULE

<b>DAY 1</b>	<b>Venue 1 (Auditorium)</b>	<b>Venue 2 (BE Classrooms)</b>	<b>Venue 3 (Law Classrooms)</b>	<b>Venue 4 (Law Library)</b>	
09:00 am	Inauguration				
10:00 am	HIGH TEA/ BREAKFAST				
11:30 am		Moot Court (Round 1)	Client Counseling (Round 1)		
01:00 pm	LUNCH BREAK				
02:00 pm		Moot Court (Round 2)	Client Counseling (Round 2)	Judgment Writing	
02:00 pm  06:00 pm	<b>MAIN STAGE</b> Talent Hunt (Prelims)  Dance Battle + DJ Night				

<b>DAY 2</b>	<b>Venue 1 (Auditorium)</b>	<b>Venue 2 (BE Classrooms)</b>	<b>Venue 3 (Law Classrooms)</b>	<b>Venue 4 (BE Labs)</b>	<b>Venue 5 (Law Class Room)</b>
09:00 am	BREAK FAST				P.D. (1 <sup>st</sup> Session)
10:00 am		Moot Court (Round 3)	Client Counseling (Round 3)	Quiz (Prelims)	
01:00 pm	LUNCH BREAK				
02:00 pm	Moot Court (Final Round)	Quiz (Final Round) [Moot Court Hall]	Client Counseling (Final Round)		P.D. (2 <sup>nd</sup> Session)
12:00 noon  02:00 pm  05:00 pm	<b>MAIN STAGE</b> Nukkad Natak  Talent Hunt (Finals)  Fashion Show + DJNight				

<b>DAY 3</b> Venue (Auditorium)	
10:00 am	Valediction
01:00 pm	HIGH TEA

## ORGANIZING COMMITTEES

### FACULTY CONVENER

**DR. VINAY SHARMA**  
9316919922

**DR. SUKHBIR KAUR**  
8427755290

**DR. RITU SALARIA**  
8968804234

### FACULTY COORDINATOR

**DR. BRAJESH SHARMA**  
9418104439

### LAW EVENTS COORDINATOR

**DR. SUKHBIR KAUR**  
8427755290

### CULTURAL EVENTS COORDINATOR

**Ms. SAVITA GROVER**  
8427839120

### STUDENT CONVENERS

**DEEPIKA YADAV**  
8288834974

**YASH KAUSHIK**  
9896048672

**SARUCHI GARG**  
6283051118

### LAW EVENTS HEAD

**MEHAK KANWAR**  
7018292980

**JYOTIKA SOBTI**  
9041009963

### CULTURAL EVENTS HEAD

**TARAK SHARMA**  
9877434994

**KSHITIZ VASHIST**  
9501872585

### REGISTRATION COMMITTEE

**ARPITA KAUSHAL**  
7707893017

**PARISA BANSAL**  
9592907766

### ACCOMMODATION & TRAVEL COMMITTEE

**ADESH AMRITPAL SINGH BRAR**  
7303770008

**SIMRANJOT KAUR**  
7889222537